

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and BSES Rajdhani Power Limited.

Petitioner : Maithon Power Limited.

Respondents : BSES Rajdhani Power Limited and Another

Petition No. 5/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited.

Petitioner : Maithon Power Limited.

Respondents : Tata Power Delhi Distribution Limited and Another

Date of hearing : 5.7.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Meghana Aggarwal, Advocate, MPL
Ms. Puja Priyadarshini, Advocate, MPL
Shri Nived Veerapaneni, Advocate, MPL
Shri Dushyant Manocha, Advocate BRPL

Record of Proceedings

Learned counsel for the Respondent, BRPL submitted that the arguing counsel in the matter is not available and requested for adjournment. This was not objected to by the learned counsel for the Petitioner.

2. These petitions shall be listed for hearing on 11.10.2018.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Legal)**